CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH



No. OA 350/01681/2016

Date of order: 24.11.2016

Present: Hon'ble Ms. Jaya Das Gupta, Administrative Member

ASHIM KR. SEN

VS

UNION OF INDIA & ORS.

For the applicant

Mr.C.Sinha, counsel

For the respondents

None

O, R D E R (ORAL)

The applicant has approached CAT under Section 19 of the Act seeking the following reliefs:

- a) To direct the respondents to transfer the lien of the applicant from Danapur Division of East Central Railway to Eastern Railway w.e.f. the date of exercising option with all consequential benefits.
- b) To set aside and quash the impugned letter No. E 740/Engg. Line/1/2/IOW/Pt-I dated 19.2.14 issued by CPO, Eastern Railway.
- 2. It is the contention of the applicant that though he had made several representations to transfer his lien from Danapur Division of East Central Railway to Eastern Railway, no action has been taken by the respondent authorities. In this regard my attention has been drawn to his latest representation dated 20.1.2016 (Annexure A/10).
- 3. It is submitted that the original application has not yet been served on the respondent authorities. Therefore it is directed that the applicant will serve a copy of the OA on the respondent authorities within two weeks from getting a copy of this order. It is directed that the concerned respondent authorities will consider the representation of the applicant dated 20.1.2016 within two months of getting a copy of this order and inform the applicant accordingly within one week thereafter.

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4. The OA is therefore disposed of with the above direction without going into merits of the case. No order is passed as to costs.

(JAYA DAS GUPTA) MEMBER (A)

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